

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No. 35434/2024

(Arising out of impugned final judgment and order dated 13-12-2023 in WPC No. 9455/2018 passed by the High Court of Delhi at New Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

BSES RAJDHANI POWER LIMITED & ANR.

Respondent(s)

(IA No.245306/2024-CONDONATION OF DELAY IN FILING and IA No.245305/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.245307/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 08-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. N Venkataraman, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. V C Bharathi, Adv.
Mr. Advitya Awasthi, Adv.
Mr. Shashank Bajpai, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

Issue notice and tag with Civil Appeal No. 6278/2019, titled
"Union of India and Ors. vs. Torrent Power Ltd. and Anr."

Notice will be served by all modes, including *dasti*.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

